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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE

NOTIFICATION No. 46(RE-2005)/2004-2009

NEW DELHI DATED THE 16th FEBRUARY, 2006

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 read with paragraph 2.1 of the Foreign Trade Policy, 2004-2009, the Central Government hereby makes the following amendments in the Foreign Trade Policy, 2004-2009:

1. At the end of Para 4.1.13 of the Foreign Trade Policy, the following clause should be added:-

"In addition, the State Trading Enterprises are permitted to issue 'NO Objection certificate', if they so desire, for import by advance licence holder. However, the licensee would be required to file Quarterly Returns of the imports effected against such 'No Objection certificate' to the concerned State Trading Enterprises (STEs) and the STEs, in turn, would submit Half-yearly import figures of such imports to the concerned administrative Department for monitoring with a copy endorsed to the Department of Commerce."

This issues in Public interest.

(K.T. CHACKO)

DIRECTOR GENERAL OF FOREIGN TRADE and
EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

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